

Bail Application No. 1200/20
File No. DRI/NRU/C1026/INT-04/ENQ-11/2019
U/s 135 Customs Act
DRI Vs Sudhir Kumar Aggarwal

18.07.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for DRI through video conferencing along with Sh Jitender Kumar, Intelligence Officer.
Ms Geeta Luthra along with Sh Prateek Yadav, Ld. counsels for applicant/accused Sudhir Kumar Aggarwal through VC.

Ld. counsel for accused has filed affidavit in terms of order dated 26.06.2020.

Ld SPP for DRI has filed reply and submits that he will send the copy of the reply to Ld. counsel for accused through e-mail today itself.

List this application for arguments on **19.08.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

Bail Application No. 1408/20
FIR No. 108/20
PS Sagarpur
U/s 307/506/120B/34 IPC
State Vs Rohit

18.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Santosh Kumar, Ld. counsel for applicant/accused Rohit
through VC.

Ld. counsel for accused submitted that charge sheet has
already been filed. Let charge sheet be called for NDOH.

List this application for **25.07.2020**.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

Bail Application No. 1407/20
FIR No. 442/20
PS Sagarpur
U/s 498A/304B/34 IPC
State Vs Munna Beg

18.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh H S Dhillon, Ld. counsel for applicant/accused Munna Beg
through VC.

This is an application for grant of interim bail filed on behalf of accused on the ground that medical condition of accused is not well. Accordingly, jail superintendent, Mandawali is directed to send the report over the medical condition of accused Munna Beg by the next date of hearing.

List this application for **27.07.2020**.

Copy of the order be given dasti.

Copy of the order be sent to jail superintendent, Mandawali for compliance.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

Bail Application No. 1414/20
FIR No. 48/20
PS R K Puram
U/s 364A/120B IPC
State Vs Parveen & Ors.

18.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Vishal Sharma, Ld. counsel for applicant/accused Parveen
through VC.

Ld. counsel for accused submitted that this accused was granted interim bail previously on the ground of illness of his mother thereafter he surrendered on 11.07.2020 however in the meanwhile his regular bail application was dismissed on 10.07.2020. Ld. counsel submits that new date of operation of brain tumor of mother of accused is 18.07.2020, therefore, requested that this accused be released on interim bail to take care of his mother.

In this scenario, IO is directed to file a report over the medical condition of mother of accused by the next date of hearing. Accordingly, list this application for **24.07.2020**.

Copy of the order be sent to IO for compliance.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

FIR No. 11/19
PS Spl Cell
U/s 21/29 NDPS Act
State Vs Mausam Ali & Ors.

18.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Kamal J S Mann, Ld. counsel for applicant/accused Jalil
Khan through VC.

Part arguments heard.

List this application for further arguments on **04.08.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

SC No. 9148/16
NCB Vs Eric Jayden & Ors.

18.07.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Sh Vikas Negi, Ld. counsel for applicant/accused Christian Chukwuma through VC.

This is an application for providing the copy of charge sheet however Ld. SPP for NCB submits that copy of charge sheet has already been provided however he can provide his copy of charge sheet from his own file, Ld. counsel submits that he is ready to bear cost of photocopy.

In view of the submissions of Ld. SPP for NCB, Ld. counsel for accused requested to withdraw the present application.

Accordingly, present application is dismissed as withdrawn. Hence, present application is disposed of.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

CBN Vs Rohit
U/s 8/21, 22, 28, 29 & 30 NDPS Act

18.07.2020

File taken up upon filing an application for correction of typographical error in order dated 17.07.2020 on physical appearance of Sh Y K Saxena, Ld. counsel for accused.

Present: Sh. Y K Saxena, Ld. counsel for accused/applicant Rohit.

Ld. counsel for accused submitted that yesterday i.e. 17.07.2020 he had withdrawn an application of modification of order dated 10.07.2020 however inadvertently a submission is recorded that accused is going to surrender yesterday i.e. 17.07.2020. Ld. counsel submits that interim bail of this accused is expiring by 18.07.2020 therefore there is no question of surrender on 17.07.2020 however he has no instructions whether the accused will surrender after expiry of period as the accused is consulting number of lawyers. Accordingly, he prays that his submission that accused is surrendering before jail on 17.07.2020 be removed from the order dated 17.07.2020.

In view of his submission, the submission of the counsel that accused is surrendering on 17.07.2020 before Tihar jail in the order dated 17.07.2020 is removed however accused is directed to comply the order dated 10.07.2020.

Copy of this order be given dasti as well as sent to jail superintendent and to complainant/CBN.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

Bail Application No. 787/20
FIR No. 46/18
PS Vasant Vihar
U/s 408 IPC
State Vs Balram Yadav

18.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Ranjan Bhatia, Ld. counsel for accused/applicant Balram
Yadav through VC.

Ld. counsel for accused submitted that vide order dated
08.07.2020 the accused was directed to join the investigation on 15.07.2020
however accused could not join the investigation because he is in Bihar.

Ld. Addl. PP for the State submitted that accused is
deliberately not joined the investigation therefore his application be
dismissed on this ground.

In this scenario, applicant is directed to join the investigation
on **23.07.2020** before IO at PS concerned by **2.00 pm** and thereafter as and
when called by the IO.

List this application for **25.07.2020**.

Copy of the order be sent to IO for information.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

NCB Vs. Rajesh Sharma & Ors.
SC No. 109/2020

18.07.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.

Sh S S Das, Ld. counsel for accused/applicant Rajesh Sharma through VC.

Ld. counsel for accused submitted that this is an interim bail of accused Rajesh Sharma on the ground that wife of accused is suffering from severe piles problem due to which she has excessive bleeding and asked for admission and surgery on 18.07.2020. Ld. counsel submits that presence of accused is also required for vaccination of child as there is no family member to look after the wife and child therefore accused be released on interim bail. Furthermore, the main accused Sunil Narang is enjoying the interim bail and present accused who has hardly any role in this case is in jail. The main recovery is also not from the present accused therefore the rigors of section 37 NDPS Act is not applicable.

Ld. SPP for NCB submits that there is a recovery of commercial quantity of contra-band and present accused is connected through conspiracy thus definite bar u/s 37 NDPS Act over release of accused on bail. Ld. SPP submits that interim bail application of this accused was dismissed on 20.06.2020 as filed on the ground of vaccination of the child and thereafter now the applicant/accused is filing this application on the ground of illness of his wife. Ld. SPP submits that accused is resident of Ghaziabad however the hospital is of Kalkaji. Furthermore the accused is not in continuous treatment with this nursing home (Pristyn Care). Ld. SPP submits that the accused in his statement before the NCB has told that there are other family members i.e. brother, father etc to take care of the wife. Furthermore, Delhi High Court in *Athar Parvez Vs. State CRL.REF.1/2015*

dated 26.02.2016 held that the embargo of section 37 is applicable even in case of release of accused on interim bail. The relevant para is reproduced as under:

20. Having considered the case law on the subject, we are inclined to answer the reference in the following manner:

[1] The trial or the appellate Courts after conviction are entitled to grant "interim" bail to the accused/ convict when exceptional and extra-ordinary circumstances would justify this indulgence. The power is to be sparingly used, when intolerable grief and suffering in the given facts may justify temporary release. [2] While rejecting or accepting an application for grant of "interim" bail, the trial / appellate Courts will keep in mind the strict provisions of [Section 37 / 32A](#) of the NDPS Act and only when there are compelling reasons which would justify and require the grant of "interim" bail, should the application be allowed. The Court must take into account whether or not the accused/convict is likely to commit or indulge in similar violations.

[3] While examining the question of grant of "interim" bail, the Court would consider whether sending accused / convict in police custody would be suffice and meets the ends of justice, keeping in view the nature of the offence with which the accused is charged or/and the past conduct of the accused.

[4] Where "interim" bail should be given, it would be granted for minimal time deservedly necessary and can be subject to certain conditions. Interim bail is interim or for a short duration.

Ld. SPP further submits that guidelines of Empowered Committee of Hon'ble High Court dated 18.05.2020 are also not applicable. Ld. SPP submits that therefore accused is not entitled to be released on interim bail.

Heard. The previous application for interim bail on the ground of vaccination of child was dismissed by this court on 20.06.2020 now another ground taken is the piles surgery of the wife of accused. The

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treatment of wife and surgery is not appeared to be from any govt hospital but from private nursing home. Furthermore, the illness do not appear to be precarious. No exceptional circumstances made out for release of accused on bail. Accordingly, present application of interim bail of accused Rajesh Sharma stands dismissed.

Copy of this order be given dasti as well as sent to accused in jail. Order be also uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
18.07.2020

SC No. 107/18
NCB vs. Rafiq & Ors.

18.07.2020

Present: Sh. P.C. Aggarwal, Ld. SPP for NCB through video conferencing.
Sh. Sumit Sharma, Ld. Counsel for applicant / accused Gulzar through VC.

Ld. SPP requests some more time to verify the documents.

Accordingly, list this application for 24.07.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

NCB vs. Kelvin George Katindasa
NCB case No. VIII/20/DZU/2019

18.07.2020

Present: Sh. P.C. Aggarwal, Ld. SPP for NCB through video conferencing.
Sh. J. S. Kushwaha, ld. Counsel for applicant / accused through VC.

Reply filed on behalf of NCB, however, copy not supplied. NCB is directed to supply the copy of reply to the counsel for accused.

At request, list this application for reply and arguments on 25.07.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

NCB vs. Micheal Webuda
Case No. SC/9512/2016

18.07.2020

Present: Sh. P.C. Aggarwal, Ld. SPP for NCB through video conferencing.

Sh. Bhuvaneshwar Tyagi and Sh. Rahul Tyagi, ld. Counsels for applicant / accused Micheal Webuda through VC.

Ld. Counsel for accused filed additional medical documents of the wife of the accused on 17.07.2020.

Ld. SPP requests some more time to verify these documents as well as previous documents annexed with this application.

Last and final opportunity given to the NCB for filing report over these documents.

List this application on 21.07.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

Bail application no. 1385/20
FIR No. 585/20
PS Sagar Pur
State Vs. Harshit Saini.

18.07.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Vikas Chadda, Ld. Counsel for the accused Harshit Saini
through VC.

Ld. Counsel for accused submitted that the present accused is in JC since 07.07.2020. Ld. Counsel submit that in the said incident the accused party also suffered injuries and the cross FIR is pending, however, as per the MLCs of the injured / complainant Vijay Sharma and Deepak Sharma, the injuries suffered by them simple in nature. Ld. Counsel submits that both the parties are neighbour having no criminal antecedents. Furthermore, the accused is not required for any investigation, therefore, he be released on bail.

Ld. Addl. PP opposed the bail on the ground that the injuries were caused on the head.

Heard.

Both the parties are neighbours having no criminal antecedents.

Considering the nature of offence, injuries suffered and the factum that the accused is in JC since 07.07.2020 and no more required for investigation. Accused Harshit Saini be released on bail upon furnishing a personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned MM/ link MM / duty MM.

Application allowed and disposed off accordingly.

Copy of this order be given dasti as well as to be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

Bail application no. 1410/20
FIR No. 586/20
PS Sagarpur
U/s: 308/34 IPC
State Vs. Deepak Sharma

&

Bail application no. 1412/20
FIR No. 586/20
PS Sagarpur
U/s: 308/34 IPC
State vs. Vijay Sharma

18.07.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through
VC.
Sh. Yogesh Kumar, Ld. Counsel for both the accused
through VC.

Ld. Counsel for accused submitted that the accused were arrested on 07.07.2020 and since then they are in custody. Ld. Counsel submits that the complainant party is the aggressor and has caused injuries with sharp object. Ld. Counsel submits that the cross FIR is registered against them. Ld. Counsel submits that the injuries suffered by the complainant party is simple in nature and furthermore that both the parties are neighbours having no criminal antecedents. Furthermore, the accused are not required for any investigation, therefore, they be released on bail.

Ld. Addl. PP opposed the bail on the ground that the injuries were caused on the head.

Heard.

Both the parties are neighbours having no criminal antecedents.

Considering the nature of offence, injuries suffered and the factum that the accused are in JC since 07.07.2020 and no more required for investigation. Accused Deepak Sharma and Vijay Sharma be released on bail upon furnishing personal bond in the sum of Rs. 25,000/- with one surety each in the like amount to the satisfaction of concerned MM/ link MM / duty MM.

Application allowed and disposed off accordingly.

Copy of this order be given dasti as well as to be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

Bail application no. 1344/2020

FIR No. 95/20

PS Sagarpur

u/s 326/324/341/506/34 IPC

State Vs. Akash

18.07.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.

Sh. Arshad Ahmed, Id. Counsel for accused Akash.

Complainant in person.

This is an application u/s 438 Cr. P.C.

Ld. Counsel for accused submitted that the present accused Akash is falsely implicated and not present at the spot and furthermore, this accused has already joined the investigation and also handed over his call details and location which shows that he was not present at the spot. Complainant present in the Court stated that as per his knowledge the present accused Akash is not present at the spot at the time of offence.

Ld. Addl. PP opposed the bail on the ground that injuries suffered is grievous in nature and the co-accused Sunil was granted bail after three months. Ld. Addl. PP submits that offence is very serious in nature, therefore, the present accused is not entitled to be released on anticipatory bail.

Heard.

Considering the fact that the accused has joined the investigation and the complainant himself stated before the Court that the present accused is not present at the time of offence. Therefore, without commenting on the merits of the investigation, IO / SHO are directed in the event of arrest to release the applicant / accused Akash upon furnishing a personal bond in the sum of Rs. 20,000/- to their satisfaction. Applicant / accused is directed to join the investigation, as and when called by the IO.

Application disposed off accordingly.

Copy of this order be given dasti as well as to be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

Bail application no. 1415/20
FIR No. 180/2020
PS South Campus, North
u/s 25/54/59 Arms Act, 1959
State Vs. Shyam Sunder

18.07.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through
VC.

Ms. Sushma Sharma, ld. Counsel for the accused through
VC.

Ld. Counsel for the accused submitted that accused is in JC since 06.07.2020 and the knife is planted over the accused. ld. Counsel submits that the accused has nothing to do with the present offence.

Ld. Addl. PP opposed the bail application on the ground that the accused is involved in another case of theft having criminal antecedents, therefore, he be not released on bail.

Heard.

Considering the nature of allegations and the fact that the accused is in JC since 06.07.2020 and no more required for the investigation in this case. The accused be released on bail upon furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned MM/ link MM / duty MM.

Application allowed and disposed off accordingly.

Copy of this order be given dasti as well as to be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

Bail application no. 1341/20

FIR No. 8/2018

PS Sagarpur

u/s 392/411/34 IPC

State Vs. Azad @ Sahil & Ors. (Bail application of accused Sunny)

18.07.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.

Sh. Pramod Kumar Singh, ld. Counsel for applicant / accused Sunny through VC.

Ld. Counsel for the accused submitted that the accused was on bail in this case, however, during the proceedings as he could not appear, therefore NBWs were issued and he was arrested and in custody presently in this case since 22.06.2019. Ld. Counsel submits that inadvertently he has mentioned the application u/s 438 Cr. P.C, however, it is the bail application u/s 439 Cr. P.C. Ld. Counsel submits that as per the report received from the jail, the conduct of accused is good and no punishment is recorded against him till date. Ld. Counsel submits that applicant be released on bail.

Ld. Addl. PP submits that this accused is habitually not appearing before the trial court, therefore warrants were issued against him and taken into custody. His bail application was also dismissed by the sessions Court vide order dated 13.02.2020, therefore he do not deserve to be released on bail.

Heard.

Record perused.

This accused was on bail during trial, however, due to

absence NBWs were issued and taken into custody. He is in custody since 19.06.2019. The jail conduct report received showing that his conduct is good.

In these circumstances, the applicant accused Sunny be released on bail upon furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of concerned MM/ link MM / duty MM.

Application allowed and disposed off accordingly.

Copy of this order be given dasti as well as to be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

NCB Vs. Muhammad Bilal & Ors.
SC No. 135/2020

18.07.2020

Present: Sh. P.C. Aggarwal, ld. SPP for NCB through VC.
IO Chetan Sharma.

Fresh complaint filed. Let it be checked and registered as per rules.

This complaint has been filed by a public servant in discharge of his duties. He has moved an application for dispensing with his preliminary examination and for his exemption from personal appearance on the ground that he remains busy in official duties and it is not possible for him to attend the court on each and every date of hearing and that he therefore allowed to be represented through the Special PP. In view of the submissions made, the preliminary examination of the complainant is dispensed with and he is exempted from personal appearance during trial.

I have perused the complaint and the documents filed.

As per the case of the NCB, in pursuance to the information, on 21.11.2019 accused Mohd. Bilal was apprehended at Railway Station, New Delhi along with one consignment which was found concealed 114.400 kg ganja. As per the case of NCB, the accused Mohd. Bilal is in criminal conspiracy with his co-accused persons and involved in drug trafficking of the recovered contraband. Mohd. Bilal is in JC whereas process u/s 82 Cr. P.C against accused Mohd. Azhru and Mohd. Amjad Qureshi has been issued by this Court.

I take cognizance of the offence u/s 8, 20 (c) and 29 of the NDPS Act.

List for scrutiny/charge on 05.09.2020.

Production warrants of the accused Mohd. Bilal be issued for 05.09.2020.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

SC No. 411/19
U/s 9 (A), 25 (A) NDPS Act
NCB vs. Nastor Farirai Ziso

18.07.2020

Present: Sh. Mukesh Malik, Ld. SPP for NCB through VC.
Sh. Ajay Verma, ld. Counsel for accused through VC.
Reply filed.

Brief facts of the case that on 13.07.2019 on the basis of secret information, the accused was apprehended at IGI Airport when going to Zambia and 19.3 kg of pseudoephedrine hydrochloride was recovered from her baggage. The accused in her statement u/s 67 Cr. P.C admitted the recovery and disclosed that she came to India on request of her friend and the bags concealing the said bags was given by her friend IKE.

Ld. Counsel for the accused submitted that the accused is in JC since the day of her arrest i.e. 13.07.2019 and the charges have already been framed u/s 9 (A) r/w section 25 A NDPS Act vide order dated 21.10.2019. Ld. Counsel submits that rigors of section 37 is not applicable and Delhi High Court in case titled 'Manoj Kumar vs. DRI; 2015 SCC Online Delhi 7830' after relying upon the decision of Niranjan Jayanti Lal Jha have released the applicant on bail when there is a recovery of 183 kg of pseudoephedrine. Ld. Counsel submits that in the present case the recovery is much less in comparison to that amount and the accused is also in custody more than one year, therefore be released on bail.

Ld. SPP submits that the accused has come to India for carrying the contraband and there are fair chances that accused being

foreign national will abscond and will not be available to trial. Ld. SPP submits that this accused is involved in conspiracy at international level for illegal trafficking of drugs under NDPS Act, hence not entitled to be released on bail.

Heard.

The accused is found to be a foreign national came to India for carrying the recovered contraband. Though the rigors of section 37 not applicable in present case, however, the offence is punishable upto 10 years. The accused is a foreign national and the circumstances clearly suggest that she might abscond from trial. Thus, considering the nature of offence and the manner of the commission of offence, I am not inclined to release the applicant / accused Nاستور Farirai Ziso on bail. Hence, present bail application is dismissed.

Copy of order be given dasti and another copy be also sent to accused in JC.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020

NCB vs. Rafiq.
SC No. 107/18

18.07.2020

File taken up upon the report from the jail that the accused Rafiq, s/o Hasan Deen has not surrendered before the jail.

Present: Sh. P.C. Aggarwal, Ld. SPP for NCB.

A non-surrender report is received from the jail that this accused Rafiq not surrendered after expiry of bail on 01.04.2020. Ld. SPP present in the Court in some other case submitted that the accused has to positively surrender by 01.04.2020 as the guidelines dated 18.05.2020 are not applicable in NDPS offences for commercial / intermediate quantity matter and present case involves the recovery of commercial quantity of charas. Ld. SPP submits that therefore NBW is to be issued against this accused and his surety bonds are liable to be forfeited.

In view of above facts, NBWs be issued against this accused Rafiq for the next date and surety bond executed by surety Latif Mohd. and Ajay Mohd. stands forfeited. The FDR number KJ966968, amounting to Rs. One lakh, issued from the Canara Bank, Branch Bhuntar (5072) Himachal Pradesh of Latif Mohd. and FDR number EM/TDR/I/No.059964, amounting to Rs. One lakh, issued from the Union Bank of India, Branch Bhuntar (555301), Kullu Himachal Pradesh of Ajay Mohd. be attached. The Ahlmad is directed to send both the original FDRs to the IO and IO, NCB is directed to deposit the said FDR in the bank and collect the amount of Rs. One

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lakh from each FDR in the form of DD which is to be in favour of “**The District and Session Judge, New Delhi District, Patiala House Courts, New Delhi**” and deposit the said DD before this court by the next date.

List this matter for report over the execution of NBW and deposit of surety amount for 18.08.2020.

Copy of this order be sent to the IO, NCB as well as to the managers of concerned banks through IO, NCB for compliance of this order.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS/Roster Judge
New Delhi/18.07.2020